

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2024

Subject : Petition under 79 (1) (f) of the Electricity Act, 2003 seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff.

Petitioner : NTPC Renewable Energy Limited (NREL)

Respondents : Rewa Ultra Mega Solar Limited and Ors.

Date of Hearing : **16.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Harsha Rao, Advocate, NREL
Ms. Aishwarya Subramani, Advocate, NREL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking an extension in the Scheduled Commercial Operation Date under the Power Purchase Agreement dated 25.11.2021 and an appropriate adjustment/compensation to offset the financial/commercial impact of Change in Law events for the Petitioner's 325 MW grid-connected Solar Power PV Project in Shajapur, Madhya Pradesh. Learned counsel also added that in the instant case, the issue of Working Group Report, 2022 being a Change in Law event is only a peripheral issue, and hence, it may be taken up for hearing separately. Considering the submissions of the Petitioner, the Commission directed to list the matter separately from the Petition Nos. 202/MP/2023 and batch.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the following information on an affidavit within three weeks:

(a) How does the "Report of the working group" referred to in the instant Petition constitute a Change in Law?

(b) The information as per the table below with the relevant supporting documents:

RE Plant Particulars						
Project Details	Project Name					
	Capacity (in MW)					
	Bid Cut-Off Date					
	SCOD					
	COD (date-wise with capacity declared COD)					
	Technology (Solar/Wind/Hybrid)					
	Project Location					
	Nearest IMD Station					
Design Parameters						
RE plant Particulars			As per CEA Regulations 2007 & Amendments	Considered while bidding	Parameters after Working Group Report, 2022	Corresponding clause of applicable CEA regulation and WGR
Point of Reference						
Point of Interconnection (POI)						
Ambient Temperature considered	Temperature (°C)					
	Basis for consideration of such temperature					
Temperature extreme considered	Temperature (°C)					
	Basis for consideration of such temperature					
Rated active power at ambient and at extreme temperature						
Reactive power capability at Rated active output at ambient and at extreme temperature						
Reactive Power Capability* at temperature	Dynamic*	Capacity (MVar)				
		Equipments \$				

	Static	Capacity				
		Equipments \$				
Particular			Considered while bidding		Post WGR Report 2022	
Financial implication against Reactive Power equipments (Copy of Purchase Orders to be enclosed, where placed) in Rs crore	Towards installation of Dynamic compensation devices					
	Towards installation of Static compensation devices					
Date of submission of Reactive Power study report to CTUIL/ concerned RLDC #						
Status of Compliance to Reactive Power Capability (compliant/ noncompliant)						
<p>* Provide supporting study report showing required MVAr capability.</p> <p>\$ Reactive Power support equipments planned to be installed before the Working Group Report, 20220 and additional equipments installed/ planned to be installed after the working group report, and the financial impact thereof.</p> <p># Detailed Study Report to be submitted</p>						

- (c) Whether the Petitioner has given any undertaking to Grid-India for compliance with the CEA Regulations/ working group report? If yes, a copy of the same may be submitted.
- (d) A copy of the relevant technical standards (IEC/IS standards) specifying the criteria for the design of the WTG/ solar inverters, including reactive power capability.
- (e) The detail of the additional equipments installed for meeting the new requirements as per the Working Group Report 2022, which is being claimed by the Petitioners as a Change in Law as per the below table.

Sl. No.	Petition No.	Plant Capacity (in MW)	Bid cut off date	SCOD	Date of FTC approval by Grid-India	COD	The equipment installed / planned be installed prior to the issuance of the working group report	Additional equipments installed / proposed to be installed after the issuance of the working group report for which the change in law claim is raised

(f) The Petitioner is seeking a declaration of the Report of the Working Group in the month of July 2022 as a Change in Law event on account of issues such as Point of Interconnection, design of the generating station considering ± 1 degree margin, rated reactive power at rated active power output and capability to operate at least up to 'V Curve'. The Petitioner to furnish the increase in reactive power capability (in MVAR) on each such parameters, prior to working group report vs. after the working group report as per the below table:

Sl. No.	Parameter	Maximum Reactive Power Capability (in MVAR) prior to working group report	Maximum Reactive Power Capability (in MVAR) after working group report
1	Point of Interconnection (PoI) will be the 'point of reference' for the assessment of compliance with CEA Regulations.		
2	Requirement to demonstrate dynamic reactive power capability to operate at least up to 'V Curve' boundaries (0.95 lag/lead).		
3	Requirement of designing the generating station considering 1°C margin over the maximum and minimum possible ambient temperature		
4	Generating Station should be able to deliver rated Reactive Power at 'rated output'		

3. The Commission directed Grid-India to file the following information on an affidavit within three weeks with respect of the Petitioner's project:

(i) The information as per the below table:

Project Details	Capacity (in MW)			
	COD			
Project Particulars		Compliance status of the CEA Regulations before	Changes, if any, after issuance of the Working Group Report for compliance	Corresponding CEA Regulation

		issuance of Working Group Report		
Temperature for compliance of Dynamic Reactive Power capability (in °C)				
Reactive Power Compensation device installed (in MVar)	Dynamic			
	Static			
Date of submission of Reactive Power compliance report				
Status of Compliance of Reactive Power Capability. *				

**Enclose the Action taken report in case of non-compliance.*

(ii) Grid India during the course of the hearing, submitted that it had considered reactive power compliance with the capacitor bank, hybrid, and dynamic compensation for the RE generators during the different time periods. Grid India to clarify the details of each type of compliance, its time period, and the basis of consideration of such compliance (letter, MoM, Regulations or any other documents).

(iii) Furnish the information as per the below table:

Category of the RE Generator*	
Particulars	
Compliance requirements being considered by the Grid-India /RLDCs for meeting the requirement of required reactive power capability (dynamic/ Static/ Hybrid)	
Basis of adoption of above criteria for being compliant (letter, MoM, Regulations, working group report or any other document)	
Petitions covered under such category (Petition No. and Petitioner)	

**The broad category of the generator can be (i) the generators who declared COD before the working group report (ii) the generators who declared COD after the*

working group report (iii) the generators who are at connectivity approval/ processing stage, etc.

4. The Respondents to file their respective replies to the Petition, as well as the information asked and the details to be furnished by the Petitioners as above, within three weeks with a copy to the Petitioners, who may file their rejoinder(s), if any, within three weeks thereafter.

5. The Petition will be listed for the hearing on **18.3.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)